

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 10**

**IA 3231/2024 (NEW IA) in C.P. (IB)/383(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **RELIANCE    COMMERCIAL    FINANCE**  
   **LIMITED VS CARNIVAL TECHNO PARK**  
   **PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**IA 3231/2024 (NEW IA) in C.P. (IB)/383(MB)2023**

- 1) Mr. Yahya Batatawala, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Resolution Professional of the Corporate Debtor under Rule 11 of the National Company Law Tribunal Rules, 2016 for placing on record the 2nd Status Report of the Corporate Debtor - Carnival Techno Park Private Limited.
- 3) The said Report filed by the Applicant herein is taken on record. Resolution Professional of the Corporate Debtor is directed to make his best and

dedicated efforts to complete the Resolution Process as early as possible within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3231 of 2024, is disposed of as Allowed.
- 5) Registry shall list the main Company Petition on Board on the date when other Interlocutory Applications arising out of the present Company Petition are listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**